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CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR
BENCH, JAIPUR.

O.A.NO. 546 /93 : Date of order: 20.9.93

Vishin Gulrajani : Applicant.

Mr.K.L.Thawani : Counsel for applicant.

VERSUS

Union of India &Ors. : Respondents.

CORAM:

HON'BLE MR. JUSTICE D.L.MEHTA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

PER HON'BLE MR. JUSTICE D.L.MEHTA, VICE CHAIRMAN

Heard the learned counsel for the applicant. The applicant has submitted that his Juniors were promoted on 19.5.1986. He submitted a representation dated 8.10.1986 (Annex.A/3) and was thereafter promoted on 26.12.1986. Thus the grievance of the applicant is only to the extent that his Juniors were promoted 7 months earlier. Thus the cause of action accrued to the applicant in 1986. He submitted representations Annexures.A/4 dated 12.10.1990 A/5 dated 9.5.1991, A/6 dated 29.12.1992 in the matter of his grievance. The applicant however, filed this O.A. on 10.9.1993. Ordinarily he should have filed the O.A. within one year from the date of the cause of action which accrued to him in December 1986. Repeated representations filed after $3\frac{1}{2}$ years of

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the cause of action arising, or still later, do not remove the bar of limitation. The counsel for the applicant has also not taken care to file application for condonation of delay. The O.A. is hopelessly time barred. It cannot be entertained at such a belated stage. The O.A. is therefore, dismissed.


(O.P.SHARMA)

Adm. Member


(D.L.MEHTA)

Vice Chairman
